

was paid to them due to the preoccupation of the jail officials in a farewell party;

(c) whether this matter has been probed into and the findings thereof;

(d) if the answer to part (c) above be in negative the reasons therefor; and

(e) the action taken against the officials involved in the incident?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) No, Sir. Delhi Administration has reported that on 2.11.92, 78 clear cut release orders were received in Central Jail, Tihar, out of which 25 prisoners were released the same evening. The remaining 53 prisoners were released on the next day.

(c) to (e) Disciplinary proceedings have been initiated against three Deputy Superintendents and one Assistant Superintendent.

#### NRIs Registered under FCRA

3075. SHRI GOPALSINH G. SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether non-resident Indians come under the purview of the Foreign Contribution (Regulation) Act, 1976;

(b) if so, the reasons thereof; and

(c) what is the number and other details of NRIs who have been registered under FCRA, 1976 during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) The term "Non-Resident Indians" has not been defined in the Foreign Contribution (Regulation) Act, 1976. However, for regulating the Provisions of the said Act some of its

provisions apply to the citizens of India resident outside India.

(c) Under the Provisions of the above-mentioned Act, individuals do not require registration for accepting any foreign contribution.

#### स्वतंत्रता सेनानी पेंशन के संबंधित मामले

3076. श्री रामदेव भंडारी: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) बिहार सरकार द्वारा अश्रेष्ठ स्वतंत्रता सेनानी पेंशन के कितने आवेदन वर्तमान में केन्द्रीय सरकार के पास संबद्ध हैं;

(ख) उनका जिले-वार ब्यौर क्या है;

(ग) किस तारीख को आवेदन सबसे अधिक समय से संबद्ध हैं;

(घ) इन आवेदनों पर कार्यवाही करने में विलंब के क्या कारण हैं;

(ङ) सामान्यतः इनके निष्पादन में कितना समय लगता है; और

(च) संबद्ध आवेदनों को कब तक निपटा दिए जाने की संभावना है?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम०एम० जैकब):

(क) से (च) बिहार राज्य स्थायीता सेनानियों से, निर्धारित तिथि अर्थात् 31 मार्च, 1982 तक प्राप्त कोई भी आवेदन पत्र केन्द्र सरकार के पास संबद्ध नहीं है। तथापि, समय-समय पर आवेदन, राज्य सरकार के माध्यम से समीक्षा याचिकाएं भेजते रहते हैं। सबसे अधिक अवधि से विचार के लिए संबद्ध समीक्षा याचिका की तिथि 8.12.89 है। इस मामले में, राज्य सरकार से कुछ स्पष्टीकरण मांगे गए हैं। इस समय की स्थिति के अनुसार, सरकार के पास 1024 समीक्षा याचिकाएं विचार के लिए संबद्ध हैं। समीक्षा याचिकाओं की जिलावार संख्या दर्शाने वाला एक विवरण संलग्न है (नीचे देखिये) इन समीक्षा याचिकाओं की प्राप्ति, इन पर विचार तथा इनका निपटारा एक सतत प्रक्रिया है।

विवरण		
क्रम संख्या	जिले का नाम	समीक्षा याचिकाओं की संख्या
1.	औरंगाबाद	15
2.	भागलपुर	70
3.	बेगूसराय	20
4.	भोजपुर	60
5.	चम्पारन	4
6.	दरभंगा	99
7.	देवघर	17
8.	दुमका	9
9.	गया	59
10.	गोड्डा	11
11.	हजारीबाग	4
12.	जहानाबाद	40
13.	कटिहार	11
14.	खगड़िया	30
15.	मुजफ्फरनगर	15
16.	मधेपुरा	21
17.	मधुबनी	132
18.	मंगेर	55
19.	नेवादा	23
20.	नालंदा	54
21.	पटना	165
22.	पूर्णिया	28
23.	रोहतास	24
24.	रंजी	3
25.	साहबगंज	1
26.	संथाल परगना	1
27.	सीतामढ़ी	11
28.	समस्तीपुर	21
29.	सिंचभूम	3
30.	सारण	5
31.	वैशाली	13
<b>जोड़</b>		<b>1024</b>

### Punjab Terrorists arrested in Madhya Pradesh

3077. SHRI SURESH PACHOURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that recently a number of hardcore terrorists of Punjab were arrested in the State of Madhya Pradesh;

(b) if so, what are the details thereof ;

(c) whether any arrest were also made for harbouring or giving shelter to the Punjab terrorists in Madhya Pradesh;

(d) if so, what are the details thereof alongwith the arms and ammunitions recovered from them; and

(e) what action Government propose to take to make Madhya Pradesh a terrorist-free State?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d) According to available information during the period June 92 to November 92, 11 harbourers of hardcore Punjab militants and 7 extremists were arrested at various places in the state. 21 small boxes containing gelatine sticks, 2 AK-47, 4 AK-47 (loaded magazines), 147 Loose rounds and 2 Pistols were also recovered.

(e) Law and order is the state subject. Primary responsibility for maintenance of law and order devolves on the State Government. The Central Government remain in touch with the State Government and constantly monitors and reviews the situation. As and when necessary, suitable assistance is provided to the State Government.